

**HIGH COURT FOR THE STATE OF TELANGANA: HYDERABAD**

**R.O.C.No.394/SO/2020**

**DATED: 27-3-2020**

**NOTIFICATION**

Sub: Complete lockdown declared by the Government of India throughout the country with effect from the midnight of 24.3.2020 for 21 days – Suspension of work in High Court for the State of Telangana – Taking up of extreme urgent matters – Instructions – Issued.

Ref: 1. Circular in R.O.C.No. 394/SO/2020 dated 16.3.2020.  
2. Notice dated 25.3.2020.

\*\*\*

In continuation/partial modification of the Circular and the Notice referred to above, the regular Judicial and Administrative work in the High Court shall remain suspended till 14.4.2020. However, the High Court will take up extreme urgent matters on Monday, Wednesday and Friday every week till 14.4.2020 (except on 10.4.2020 being holiday on account of Good Friday) through video conference/skype.

2. The Advocates/litigant public shall submit their urgent matters/cases to the High Court by way of email to the Registrar General ([reg.gen-tshc@aij.gov.in](mailto:reg.gen-tshc@aij.gov.in)) along with brief reasons for taking up the matter urgently. The Registrar General after scrutiny will submit the same before the Hon'ble the Chief Justice for consideration. The Hon'ble Chief Justice will decide as to the urgency involved in the matter and permit the Registry to list the matter before any of the Bench/s of the High Court. Once permission is granted by the Hon'ble Chief Justice for listing, the date and time of listing will be published in the website of the High Court and intimated to the concerned Advocate/litigant public through SMS. The Advocates/litigant public shall make their submissions through video conference/skype to the Hon'ble Bench/s, who will take up the cases from their respective home-offices.

3. The detailed procedure for filing the cases online and the procedure for making submissions through video conference/skype by the Advocate/litigant public will be published in the High Court's website by way of separate circular.

4. All the staff members, except those who are drawn for urgent judicial work, need not attend the office. They shall be available on phone, attend whenever their services are required and they shall not leave the headquarters. Their absence will be treated as on duty.

5. The Members of the Bar, Litigants and all concerned are requested to note the order dated March, 23, 2020 passed by the Hon'ble Supreme Court of India (**IN Suo Motu Writ Petition (Civil) Nos. 3/2020 IN Re: Cognizance For Extension of Limitation**) wherein it is held "To obviate such difficulties and to ensure that lawyers/litigant do not have to come physically to file such proceedings in respective Courts/Tribunals across the country including this Court, it is ordered that a period of limitation in all such proceedings, irrespective of the limitation prescribed under the general law or Special Laws whether condonable or not shall stand extended w.e.f. 15<sup>th</sup> March, 2020 till further order/s to be passed by the Supreme Court in the said proceedings".

6. The Members of the Bar, litigant public and all concerned are requested to note that the Hon'ble High Court in *suo motu* in Writ Petition No. Urgent 1/2020, is pleased to pass the following order on 27.03.2020:

*".. in all matters pending before this court, and courts subordinate to this court, wherein such interim orders issued were subsisting as on 20.03.2020 and expired, or will expire thereafter, the same shall stand automatically extended till 07.06.2020 or until further orders, except where any orders to the contrary have been passed by the Hon'ble Supreme Court of*



*India in any particular matter, during the intervening period. ... ..  
Needless to clarify that in case, the aforesaid extension of interim orders  
causes any hardship of an extreme nature to a party to such proceeding, they  
would be at liberty to seek appropriate relief, as may be advised. ... ..Any  
orders of the Executing Court passed after 15-02-2020 for executing the  
decrees and dispossessing the Judgment Debtors shall be kept in abeyance  
and shall not be executed till further orders."*

//BY ORDER//

  
REGISTRAR GENERAL  
27-03-2020